

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
GRS ISPAT COMPANY PRIVATE LIMITED**

1.	Name of Corporate Debtor	GRS Ispat Company Private Limited
2.	Date of Incorporation of Corporate Debtor	November 21, 1995
3.	Authority under which Corporate Debtor is Incorporated/Registered	Registrar of Companies – Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U74899DL1995PTC074029
5.	Address of the registered office & principal office (if any) of corporate debtor	Regd. Office: PU-108, Pitampura, New Delhi-110034 India (as per MCA records)
6.	Date of closure of Insolvency Resolution Process	July 29, 2020
7.	Liquidation commencement date of Corporate Debtor	July 30, 2020 (Order uploaded on website)
8.	Name & Registration Number of Insolvency Professional acting as Liquidator	Name: Navjit Singh Regn. No: IBBI/IPA-001/IP-P00314/2017-18/10578
9.	Address and Email of the liquidator as registered with the Board	Regd Address: 218-A, 1st Floor, Shop No- 4, Rama Market, Pitampura, (Near Pitampura Metro Station) Delhi-110034 Email: navjit92ca.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Correspondence Address: Resurgent Resolution Professionals LLP (IPE), Unit No-905, 9th Floor, Tower-C, Unitech Business Zone, Sector-50, Gurugram-122018, Haryana, India Email: grsicpl.liquidation2020@gmail.com
11.	Last date for submission of Claims	29-08-2020

Notice is hereby given that the Hon'ble National Company Law Tribunal, Bench-V New Delhi has ordered the commencement of liquidation of the **GRS Ispat Company Private Limited** on **July 29, 2020** under section 33 of the Code.

The stakeholders of the **GRS Ispat Company Private Limited** are hereby called upon to submit with proof, on or before **August 29, 2020** to the liquidator at the address mentioned against item Colum 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors shall submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Date : 01.08.2020

Place : New Delhi

Name and signature of liquidator - **Navjit Singh**
Regn. No: IBBI/IPA-001/IP-P00314/2017-18/10578